

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSWRIT PETITION(S)(CIVIL) NO(S).756/2022

ARUN MUTHUVEL

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

WITH

W.P.(C) No. 67/2024 (X)

W.P.(C) No. 487/2023 (X)

(IA No. 90140/2023 - GRANT OF INTERIM RELIEF)

W.P.(C) No. 238/2024 (X)

(IA No. 87919/2024 - APPLICATION FOR FILING THE PETITION WITHOUT
DISCLOSING THE IDENTITY OF THE PETITIONER/RESPONDENT)

Date : 03-05-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Ms. Mohini Priya, AOR
Ms. Eka Kumari Singh, Adv.
Ms. Aishwarya Sinha, Adv.

Ms. Bhawna Pandey, Adv.
Ms. Priya Nagar, Adv.
Mr. Satya Veer Singh, Adv.
Ms. Sukhdeep Kaur, Adv.
Mr. B S Rajesh Agrajit, Adv.
Ms. Jyoti Rana, Adv.
Mr. Shyamal Kumar, AOR

For Respondent(s) Ms. Aishwarya Bhati, A.S.G.
Mr. Gurmeet Singh Makker, AOR
Mr. Rajat Nair, Adv.
Mr. Ketan Paul, Adv.
Mr. Mayank Pandey, Adv.
Ms. Chitrangda Rashtravara, Adv.
Mr. Arkaj Kumar, Adv.

Mr. Ravindra Sadanand Chingale, AOR

Mr. Trideep Pais, Sr. Adv.
Ms. Shreya Munoth, AOR

Mr. Gautam Bhatia, Adv.
Ms. Sitamsini Cherukumalli, Adv.

Ms. Ameyavikrama Thanvi, AOR

Mr. Vivek Mathur, Adv.
Mr. Ivan, AOR
Mr. Siddharth Agarwal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We have heard learned counsel for the petitioner(s) and learned ASG for the respondents and we have also perused the proposed issues to be considered under the provisions of the Surrogacy (Regulation) Act, 2021.

Ms. Mohini Priya, learned counsel appearing for some of the petitioners shall be the Nodal Counsel for the petitioners and Mr. Ketan Paul shall be the Nodal Counsel for the respondents.

It is submitted at the Bar that in certain Writ Petitions, the provisions on both the Surrogacy Act as well as the Assisted Reproductive Technology (Regulation) Act, 2021 (for short "ART Act") are assailed.

However, it is not ascertained as to whether there is a linkage in the challenge to the said provisions and therefore, question arises as to whether both the challenges have to be considered simultaneously. In order to ascertain this aspect, learned counsel for the respective parties to file their written submissions on issues which have been proposed on behalf of the Union of India. This does not however, prevent the petitioner(s) from filing written arguments on any other related issue only with regard to the provisions of the Surrogacy (Regulation) Act, 2021.

List these petitions on 30.07.2024.

Learned counsel for the petitioner submitted that once again W.P.(C) No.61/2024 has not been listed along with these cases today also.

It is stated by learned counsel for the petitioner in W.P.(C) No.61/2024 that the petitioner has appeared before the Medical Board on 07.03.2024 and a report has been submitted to this Court.

The Registry to put up the said report.

List only this matter on 17.05.2024.

(RADHA SHARMA)
COURT MASTER (SH)

(MALEKAR NAGARAJ)
COURT MASTER (NSH)